133 Written Answers [30 July 1996] to Questions

Written Answers

Warning of WHO at Resurgence of Tuberculosis

SHRI SANATAN BISI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the World Health Organisation has warned about resurgence of Tuberculosis;

(b) whether it is also a fact that drug-resistant Tuberculosis are not available in the hospital;

(c) if so, the details thereof; and

(d) what steps are being taken to avoid the threat?

SHRI SALEEM IQBAL SHERVANI: (a) Yes, Sir.

(b) and (c) Drug sensitivity testing facility is available in a few specialised centres.

(d) To control Tuberculosis, National Tuberculosis Control Programme is being implemented in the country since 1962 as a Centrally Sponsored Scheme on 50:50 share basis between the Centre and the States. In the districts, the Programme is being implemented through Direct Tuberculosis Centres (DTCs).

A revised strategy has been adopted to strengthen the programme to achieve at least 80% cure rate. The strategy is being tried in 16 projects sites. Implementation of the strategy will be extended throughout the country in a phased manner with World Bank assistance.

Ban on Telecast of Adult Movies and Uncensored Programmes

SHRI RAM NATH KOVIND: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan, cable operators and India based private television channels have been prohibited from telecasting adult movies and uncensored programmes countrywise;

(b) whether it has been directed that prohibition orders are to be effected from 1st August, 1996;

(c) whether Government propose to initiate a clear policy to stop the cultural invasion by foreign channels;

(d) whether Government propose to take some action in the matter; and

(e) if so, details thereof and, if not, the reasons therefor?

SHRI CM. IBRAHIM: (a) and (b) The Chief Metropolitan Magistrate of Delhi in a judgement delivered on 3rd July, 1996 in
the case of Shri Vinodanand Jha Vs. State has
inter-alia given directions to Doordarshan and
Indian based TV channels to discontinue
telecast of adult movies and not to telecast
any new or fresh commercially sponsored
serial or programme w.e.f. 01.08.1996 unless
these are certified by the Censor Board for
universal screening.

(c) to (e) To counter the impact of foreign
satellite channels Doordarshan is
endeavouring on a continuing basis to bring
about a qualitative improvement in its
channels through a phased expansion of its
terrestrial network, introduction of the latest
state of art equipments and by providing a
wholesome fare of pre-dominantly Indian
programming at the national and regional
levels so as to sustain and increase the interest
of the viewers in their programmes.

Financial Assistance to Sick Companies by
Public Sector Banks

1593. SHRI SATISH AGARWAL:
SHRI BANGARU LAXMAN:
Will the Minister ( of) FINANCE be pleased
to state:
(a) whether Government have taken a
policy decision to mandate the Public Sector
Banks to provide financial assistance to sick
companies pending with the Board for
Industrial and Financial Reconstruction
(BIFR); and
(b) whether Government will reverse this
policy in view of the fact that nearly Rs.
12,000 crores have already caused the
exchequer in the recapitalisation of the Public
Sector Banks during the last three years and
this new policy decisions runs counter to the
commitment of Government to carry out
financial sector reforms?

THE MINISTER OF FINANCE AND
MINISTER OF COMPANY AFFAIRS
(SHRI P. CHIDAMBARAM): (a) and (b)
When sick industrial companies are referred
to the Board for Industrial and Financial
Reconstruction (BIFR), banks extend need
based support and allow

'holding-on' operations on a case to case
basis. Commercial banks have been advised
by the Reserve Bank of India that they should
not abruptly stop the credit facilities to such
units but should exercise their judgement in
regard to continuance of the 'holding-on'
operations.

किसी वित्त निगम कम्पनियों द्वारा कर का धुनान करने न
किया जाना

1594. श्री कामकाज धोनिंद्रनिंद्र भंगरेश्वर: क्या
किसी मंत्री यह कहने की क्षमा करेंगे कि:
(क) क्या सरकार को इस बात को जानकारी है
कि किसी वित्त निगम कम्पनियों के संगठनों के
विभागों को वसूल किए गए देने का कर का धुनाना
सरकार के पूर्व किया जाना जा रहा है?
(ख) यदि है, तो इसके प्रतियुक्तश्रृंखला सरकार को
kितने राज्य को हानि हुई है?
(ग) क्या इसके प्रतियुक्तश्रृंखला हार्ट ही है
कि इस वित्त निगम कम्पनियों की क्षमा उठाना पर
 ऐसे लगते हैं, और
(घ) यदि हैं, तो सरकार ने किसी वित्त निगम कम्पनियों
के संगठनों द्वारा क्या किया जा रहा?

किसी तथा कांग्रेसी कांग्रेसी मंत्री (को सीए)-
(क) जी, है। इसके वित्त निगम कम्पनी
ने विभिन्न संगठन के विभिन्न अंदाज़ीय वायु जारी
कर कर नहीं करा।
(ख) इसके प्रतियुक्तश्रृंखला कोई उलझन हानि
हुई है, तथापि ऐसे किसी वित्त निगम संगठनों के
विभागों को जाने वाले अंदाज़ीय वायु, जारी कर कर
का कार्य देश
(घ) अंतरराष्ट्रीय वायु
जारी कर कर
778.21 तक रुपये,
458.47 तक रुपये,
479.14 तक रुपये,
(घ) और (घ): यदि कर को समय पर नहीं
किया जाता है तो घुनान कर करने का
ऐसे अंदाज़ीय निगम के
विभागों का अधिकार कर दिया जाता है।
अंतरराष्ट्रीय
वायु जारी कर कर
dेश रितियों की
6 विभागों का विभिन्न अंदाज़ीय के
लिए अधिकार कर
माह कर
8.